

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3089
ANSWERED ON:23.03.2005
GUIDELINES FOR DEPUTATION
Athawale Shri Ramdas

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the guidelines for sending Central Government Officers on foreign service/ deputation;
- (b) the terms and conditions under which Central Government Officers can be sent on foreign service/deputation from Central Government to Central Public Sector Undertakings;
- (c) whether the status and level of Central Government Officers is protected in the CPSUs;
- (d) if not, the reasons therefor;
- (e) whether the guidelines include parity in pay scales and level of posts in CPSUs; and
- (f) if so, the details of pay scales in Central Public Sector Undertakings equivalent to the Central Government pay scales?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

- (a) & (b): The guidelines for sending Central Government Officers on foreign service/deputation to Central Public Sector Undertakings lay down that Central Government officers can join posts in Central Public Sector Enterprises only on immediate absorption basis. However, deputation/foreign service is permitted for a maximum period of 5 years in case of Chief Executives, Regional/Zonal Chiefs and Chief Vigilance Officers in such Organizations.
- (c): As per extant guidelines of the Central Government, deputation/foreign service of Central Government employees to Central Public Sector Undertakings is not permitted to lower grades.
- (d): Does not arise in view of the reply to (c) above.
- (e): Following the implementation of the recommendations of the Vth Central Pay Commission, at present there are no guidelines regarding parity in pay scales and level of posts between Central Government and the CPSUs.
- (f): Does not arise in view of the reply to (e) above.